

**IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD “A” BENCH, AHMEDABAD**

**BEFORE SHRI P.M. JAGTAP, VICE PRESIDENT AND
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.905/Ahd/2018
Assessment Year: 2002-03**

Sunrise Industries India Ltd.,
(Formerly known as Sunrise
Polymers & Inds (I) Ltd)
Block No.3,
AT & Post Garadia,
Tal: Savli,
Dist. Baroda.
[PAN – AAGCS 6535 F]
(Appellant)

vs. Income Tax Officer,
Ward – 4(3), Baroda.

(Respondent)

Appellant by : Smt. Urvashi Shodhan, AR
Respondent by : Shri M. Anand Kumar, Sr. DR

Date of hearing : 30.06.2022
Date of pronouncement : 30.06.2022

ORDER

PER P.M. JAGTAP, VICE PRESIDENT :

The appeal filed by the assessee arises from the order of the Commissioner of Income Tax (Appeals)-2, Vadodara dated 05.10.2016, passed for Assessment Year 2002-03.

2. We have heard the Learned Representatives of both the parties. Learned Counsel for the assessee, at the outset, submitted that assessee has opted to avail the benefits of “Vivad Se Vishwas Scheme 2020” and has also placed on record copy of Form No.3 before the Tribunal in this regard. Application in this regard requesting for withdrawal of appeal under the said Scheme is also placed on record.

3. The learned Departmental Representative submitted that he has no objection to the withdrawal of the appeal in the circumstances narrated on behalf of the assessee.

4. We have considered the submissions and application of the assessee for withdrawal of the appeal under the Scheme “Vivad se Vishwas”. In the light of

aforesaid request made by the assessee, the appeal is dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of "Vivad se Vishwas Scheme" for any bonafide reasons, then the assessee will be at liberty to seek restoration of original appeal for hearing before the ITAT in accordance with law.

5. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on this 30th day of June, 2022.

Sd/-

(SUCHITRA KAMBLE)
Judicial Member

Sd/-

(P.M. JAGTAP)
Vice President

Ahmedabad, the 30th day of June, 2022

PBN/*

Copies to: (1) *The appellant*
(2) *The respondent*
(3) *CIT*
(4) *CIT(A)*
(5) *Departmental Representative*
(6) *Guard File*

By order

True Copy

*Assistant Registrar
Income Tax Appellate Tribunal
Ahmedabad benches, Ahmedabad*